NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 155/2016 RT NO.28/2017

Mohinder Singh

...Petitioner.

Versus

Hemkund Bus Service P. Ltd. & Ors.

... Respondents

Present:

Mr. Raj Kaushik, Advocate for petitioner.

None for respondents.

Learned counsel for the petitioner has not made compliance of previous order dated 24.01.2017. It is directed that the compliance be made at least three days before the next date. The matter be listed on 03.04.2017. Learned counsel for petitioner to also make submissions under which clause of Section 439 of the Companies Act, 1956 the instant petition has been instituted and whether the instant petition is covered by the provisions of the

Companies (Transfer of Pending Proceedings) Rules, 2016.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

March 08, 2017